

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 16.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA 3/14 in CP03/14	TP 55/16	Hearing	397/398	K.N.Vasudev Adiga & 2 others Vs.Vasudev Adigas Fast Food (P) Ltd & 5 others.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1) N.K. Dilip, S. Raghunandan
M.G. Nanjappa
Vivek. B.S.
Advocates for R IROS
Gatra Legal
Bangalore
986633098



2) Sivanamakrishnan
Advocate
7259799922

Petitioner.



P.T.O.

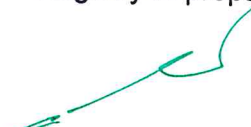
Counsel for petitioner is present. Counsel for R-1 to R-5 are present. R-6 is ROC. R-1 is the Company. R-2 is also a company. R-3 is present in person. Copy of SPA executed by R-4 and R-5 in favour of R-3 is also filed. Counsels for respondents are present.

We have gone through the contents of the compromise terms.


Parties informed the Tribunal that they are accepting the terms of compromise and that they have signed in the compromise settlement noting the contents. The compromise is recorded. The main petition is disposed of in terms of compromise settlement. The compromise forms part of the order and it should be enclosed to the order vide separate orders.

The Counsel for respondents has filed a memo praying the Tribunal to order for the return of the original documents filed on behalf of the respondents before the Tribunal.

Registry to prepare note and to put up for necessary orders.



MEMBER (J)



MEMBER (T)